

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/CRIMINAL MISC.APPLICATION (FOR REGULAR BAIL - AFTER CHARGESHEET) NO. 13468 of 2026**=====  
ANKITKUMAR RAMCHANDRA PADHIYAR (MALI)

Versus

STATE OF GUJARAT  
=====

Appearance:

MR. JV PADHIYAR(6966) for the Applicant(s) No. 1

MS. HETAL V SANKHALA(15409) for the Applicant(s) No. 1

MR HARDIK MEHTA, APP for the Respondent(s) No. 1  
=====**CORAM:HONOURABLE MR. JUSTICE HASMUKH D. SUTHAR****Date : 07/07/2026****ORDER**

[1.0] **RULE.** Learned APP waives service of rule for the respondent-State.

[2.0] The present application is filed under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (for short "BNSS") for regular bail in connection with **FIR being C.R.No.11206043260223 of 2026 registered with Mehsana Police Station, Mehsana**, for the offences under Sections 318(4), 336(4), 338, 340, 61 of BNS, 2023.

[3.0] Learned advocate appearing on behalf of the applicant submits that the applicant is innocent and has been falsely implicated in the offence. He has submitted that the present applicant has nothing to do with the offence alleged. He is only employee and working with co-accused Vipul Patel and Gaurang Darji and as they were used to facilitating in the business of advancing loan, at their instance, he has acted and secured GST numbers and any other allied work qua registration of Udhyam Certificate etc. Except this, no role is attributed to the applicant.

No single transaction or money trail is found in his account. The applicant is having no past antecedents. Investigation is over and charge-sheet has been filed. Nothing is required to be recovered or discovered. He therefore submits that, considering the nature of the offence, the applicant may be enlarged on regular bail by imposing suitable conditions.

[4.0] Learned APP appearing on behalf of the respondent-State has opposed the present application and requested to dismiss the present application for regular bail on the ground that the applicant is very much involved in the present offence and considering the gravity of offence, no case is made out to entertain present bail application. Presence of the applicant is found at the spot and accused persons were engaged in a legitimate business. The applicant is law student and having knowledge of a taxation, systematically he has siphoned the amount and no money trail is found in his account. Further, rent agreement is executed in favour of the applicant and he is one of the party to the rent agreement. In the name of legitimate business, they have money laundered the amount received from cricket betting and facilitating the co-accused. The applicant is named in the FIR. If the applicant is released on bail, possibility cannot be ruled out that the applicant tampering with evidence and flee from justice. Therefore, present application does not deserve consideration.

[5.0] While granting bail, the Court has to consider the involvement of the accused in the alleged offence, the jurisdiction to grant bail has to be exercised on the basis of the well settled principles having regard to the facts and circumstances of each case and the following factors are to be taken into consideration while considering an application for bail: (i) the nature of accusation and

the severity of the punishment and the nature of the materials relied upon by the prosecution; (ii) reasonable apprehension of tampering with the witnesses and threat to the complainant or the witnesses; (iii) reasonable possibility of securing the presence of the accused at the time of trial or the likelihood of his abscondence; (iv) character behaviour and standing of the accused and the circumstances which are peculiar to the accused; (v) larger interest of the public or the State and similar other considerations are required to be considered.

[6.0] I have heard the learned advocates appearing on behalf of the respective parties and perused the investigation papers. The applicant was found at the spot, however, perusing the evidence collected and statements of the witnesses namely Arjungiri and Prakash Babubhai Patel, it appears that present applicant was working with Vipul Patel and Gaurang Darji and they used to open the bank accounts and to create or open the fictitious firms and in names of the said firms by opening the accounts they have used to transfer the amount of gaming and cricket betting. Main role is attributed to co-accused Vipul Patel and Gaurang Darji. Present applicant, at the instance of both of these, worked in opening account, registration of GST number and allied work. Except this, no money trail and no role attributed to the present applicant. Following aspects have been considered:

- (1) Investigation is over and charge-sheet is filed;
- (2) Applicant is behind the bar since **24/03/2026**;
- (3) There is nothing to be recovered or discovered from the applicant;
- (4) No past antecedents;
- (5) Obviously commencement and conclusion of trial will take its own time;
- (6) Prosecution has failed to point out the circumstances to continue or prolong his detention.

[7.0] This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of **Sanjay Chandra vs. Central Bureau of Investigation** reported in [2012]1 SCC 40 as well as in the case of **Gudikanti Narasimhulu And Ors vs. Public Prosecutor, High Court of Andhra Pradesh** reported in (1978)1 SCC 240. Obviously, the conclusion of trial will take time and keeping the accused behind the bars is nothing but amounts to pre-trial conviction and therefore, considering the celebrated principle of bail jurisprudence is that "bail is a rule and jail is exception" as well as the concept of personal liberty guaranteed under Article 21 of the Constitution of India, present application deserves consideration.

[8.0] In the facts and circumstances of the case and considering the nature of the allegations made against the applicant in the FIR, without discussing the evidence in detail, prima facie, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail. Hence, the present application is **allowed**. The applicant is ordered to be released on regular bail in connection with **FIR being C.R.No.11206043260223 of 2026 registered with Mehsana Police Station, Mehsana**, on executing a personal bond of Rs.25,000/- (Rupees Twenty-five Thousand only) with one surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he/she shall;

- (a) not take undue advantage of liberty or misuse liberty;
- (b) not act in a manner injurious to the interest of the prosecution & shall not obstruct or hamper the police investigation and shall not to play mischief with the evidence collected or yet to be collected by the police;
- (c) surrender passport, if any, to the Trial Court within a week;
- (d) not leave the State of Gujarat without prior permission of

- the Trial Court concerned;
- (e) mark presence before the concerned Police Station once in every month for a period of six months between 11.00 a.m. and 2.00 p.m.;
  - (f) furnish the **Aadhaar card, email ID/present address of his residence** to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change the **residence/contact number** without prior permission of Trial Court;
  - (g) not to indulge in any illegal activity failing which learned trial Court shall issue warrant and cancel the bail of the applicant.

[9.0] The authorities will release the applicant only if he is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter.

[10.0] Bail bond to be executed before the lower Court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law.

[11.0] At the trial, the trial Court shall not be influenced by the observations of preliminary nature qua the evidence at this stage made by this Court while enlarging the applicant on bail.

[12.0] Rule is made absolute to the aforesaid extent. Direct service is permitted.

**(HASMUKH D. SUTHAR,J)**

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